

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI**

O.A. No. 726/2023

In the matter of:

News Item titled "Deforestation ill-planned construction and unscientific-illegal mining behind Himachal Pradesh, monsoon catastrophe" appearing in The Hindu dated 25.11.2023.

**REPORT OF RESPONDENT NO. 02 (HPSPCB) IN
COMPLIANCE TO ORDER DATED 09-05-2024 OF THE
HON'BLE NGT.**

Most respectfully Showeth:-

1. That aforementioned original application suo moto registered on the basis of news item published in "Hindu" is pending adjudication before this Hon'ble Tribunal and was listed on 09-05-2024 wherein following directions have been passed:-
".....2. In the reply dated 08.05.2024 filed by the HPSPCB, the details of imposition of EC against the violators along with the date of orders have been disclosed but the details of recovery of EC from those violators are not disclosed. Hence, Counsel for HPSPCB is directed to file further report within two weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF disclosing the details of recovery of the EC amount and the steps taken for the same by the

competent authority as against the violators, the details of whom are reflected in the affidavit dated 08.05.2024.

3. List on 23.08.2024.....”.

2. That in compliance to the above-cited directions, the details of the violators against whom Environmental Compensation (EC) has been imposed for illegal/unscientific dumping of muck/debris and status of recovery and action taken by the State Board is tabulated as follows :-

Name of Regional Office	Name of the violator to whom Environmental Compensation has been imposed	Detail of EC imposed in Rupees.	Status of recovery of EC amount	Step taken for recovery of EC
Bilaspur	M/s Dilip Buildcon Pvt. Ltd,	29,25,000/-	EC amount deposited by unit	--
Mandi	M/s Afcons Infrastructure Ltd. (dumping of construction waste in River Beas during four lane work near Pandoh-Takoli section of NH-21).	10,50,000/-	EC amount deposited by unit	---
	M/s NKC Project (P) Ltd. (dumping of construction waste in River Beas during four lane work near Pandoh-Takoli section of NH-21).	7,00,000/-	EC deposited by unit	---
	Ms KMC Construction Co. (dumping of	2,50,000/-	EC amount deposited by	---

	construction waste during four lane work).		unit	
	M/s Dinesh Kumar Sharma Screening Plant (Mandi-Rewalsar road upgradation)	10,75,000/-	EC amount deposited by unit	---
	M/s Municipal Corporation Mandi.	19,45,000	EC amount deposited by unit	---
Dharamshala	M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector 48, Sohna Road, Gurugram, Haryana, 122001.	65,25,000/- and 1,00,000/-	EC amount has not been deposited by M/s Gawar Construction Limited,	Notice has been issued to the unit to deposit the EC amount. In case unit does not comply with, further regulatory action shall be initiated against the unit.
	M/s Bharat Construction India Limited, Village Luthar, PO Kotla, Tehsil Jawali, Distt. Kangra.	1,00,000/-	EC amount deposited	---
	M/s MVD Cementation & Construction Pvt. Ltd. Vill. Balah, PO Kotla, Tehsil Jawali, Distt. Kangra.	1,00,000/-	EC amount deposited	---
Kullu	M/s NKC Pvt. Ltd. (Contractor of NHAI's Four Lane project Kullu, Village Hat, Tehsil	1,00,000/- and 1,30,000 and	Total Rs 4,05,000/- had been imposed on	Notice has been issued to the unit to deposit EC amount of Rs

	Bhuntar, District Kullu, H.P.	1,75,000/-	the unit out of which Rs 3,05,000/- has been deposited by the unit. Unit has not deposited Rs 1,00,000/-.	1,00,000/-. In case does not comply with, further regulatory action shall be initiated against the unit.
	Sh. Sunil Dutt, Village Siyal, P.O. and Tehsil Manali. Distt. Kullu (H.P.)	1,00,000/-	EC amount has been deposited	---
Chamba	M/s Jagson Construction limited, Village Bahadurpur, GT road Batala. Gurdaspur, Punjab. 143503,	1,00,000/-	EC amount has not been deposited by the unit	Notice has been issued to the unit to deposit the EC amount. In case unit does not comply with, further regulatory action shall be initiated against the unit.
Shimla	M/s Sunni DAM HEP, Koldam Colony, Sunni, District Shimla, HP	5,00,000/- and Rs 60,90,000/-	EC amount deposited	---
	M/s PK Construction Pvt. Ltd., Keonthal Complex, Khalini, District Shimla,	4,00,000/- and Rs	EC amount deposited	---

	HP	2,00,000/-		
	M/s Sushil Chauhan, VPO Madog, Tehsil Chopal, District Shimla, HP	1,00,000/-	EC amount has not been deposited	Notice has been issued to the unit to deposit the EC amount. In case unit does not comply with, further regulatory action shall be initiated against the unit.
	M/s Paraj Industries, (Contractor of HPMC, AJC Plant), VPO Parala, Tehsil Theog, District Shimla, HP	1,00,000/-	EC amount deposited	---
	M/s Infracool Pvt. Ltd., (C/o APMC CA Store), VPO Parala, Tehsil Theog, District Shimla, HP	1,00,000/-	EC amount has not been deposited	Notice has been issued to the unit to deposit the EC amount. In case unit does not comply with, further regulatory action shall be initiated against the unit.
	Sh Dhani Ram & Ram Lal, Village Bhui (Deothi) PO Chailla, Tehsil Theog, District Shimla, H.P.	1,00,000/-	EC amount has not been deposited	Notice has been issued to the unit to deposit the EC amount. In case unit does not comply with, further regulatory action shall be

				initiated against the unit.
	Sh. Yashwant Thakur, Village Chainu Balasan, Gram Panchayat Barai, PO Sheel, Tehsil Rohru, District Shimla. HP	1,00,000/-	EC amount has not been deposited	Notice has been issued to the unit to deposit the EC amount. In case unit does not comply with, further regulatory action shall be initiated against the unit.
	Sh. Bhagat Chand Thakur, Village Chainu Balasan, Gram Panchayat Baral, PO Sheel, Tehsil Rohru, District Shimla, H.P.	1,00,000/-	EC amount has not been deposited	Notice has been issued to the unit to deposit the EC amount. In case unit does not comply with, further regulatory action shall be initiated against the unit.
Parwanoo	Mr. Gulfam, M/s Shuaib Fruit Company Meruth, 621-A, Sah peer Gare, Meruth at the sorting area in Village Tipra Parwanoo, H.P.	2,80,000/-	EC amount has not been deposited	Notice has been issued to the unit to deposit the EC amount.
	Mr. Ravi Anand, M/s Rotoflex Pakaging Corp. Tahliwal, una, H.P.at the sorting area in Village Tipra Parwanoo, H.P.	2,80,000/-	EC amount has not been deposited	Notice has been issued to the unit to deposit the EC amount.

	Mr. Ayyub, S/o Hazelshhaq, 100, town Bugarasi, Barhana, Bulandsehar, UP-245403 at the sorting area in Village Tipra Parwanoo, H.P.	2,80,000/-	EC amount has not been deposited	Notice has been issued to the unit to deposit the EC amount.
	Mr. Rashid Suleman, S/o Majid, 184, Mohmmadpur-Lala, Kanker-Khera, Meruth Cant UP-250001 at the sorting area in Village Tipra Parwanoo, H.P.	2,80,000/-	EC amount has not been deposited	Notice has been issued to the unit to deposit the EC amount.
	The Commissioner, MC Parwanoo, Distt. Solan, H.P.	80,000/-	EC Amount deposited	---
	M/s Cosmo Ferrites Ltd. VPO-Jabli, Tehsil Kasauli, Distt. Solan, HP	75000/-	EC Amount deposited	---
	The Commissioner, MC Parwanoo, Distt. Solan, H.P.	5,55,000/-	EC Amount deposited	---
	M/s HPMC Ltd, Sec. 2, Parwanoo, Distt. Solan, HP	1,87,500/-	EC Amount deposited	---
	M/s MT Autocraft, Village Naryal, Sector-4, Parwanoo, Ditt. Solan, HP	75,000/-	EC Amount deposited	---
	M/s R & B Construction, Head Office Hindol, Below Thakur Niwas Kasumpti Shimla 171009	1,23,750/-	EC amount has not been deposited	Notice has been issued to the unit to deposit the EC amount. In case

				unit does not comply with, further regulatory action shall be initiated against the unit.
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3. That the State Board has imposed Environmental Compensation of total Rs. 2,53,81,250/- against the defaulters applying the polluter pays principle on account of unscientific /illegal dumping of muck/ debris in the State of HP, out of which Rs. 1,68,12,500/- has been recovered/deposited to the State Board. The State Board is taking steps /action for the recovery of remaining amount.
4. That the above mentioned report on behalf of State of HP in compliance to order dated 9-5-2024 may kindly be taken on record and the matter may kindly be disposed off qua HPSPCB. Any other order deemed fit and appropriate may also be passed in the interest of justice.



Respondent No. 2

Member Secretary, **HPSPCB**
HP State Pollution Control
Shimla

Date: 12-8-2024

Place: Shimla